

(d) and (e) The Department of Fertilizers has written to Ministry of Finance to review their comments *i.e.* "The proposed mechanism to levy additional MRP cannot apply with retrospective effect. In respect of prior period losses, no recovery should be made from the farmers buying the fertilizers post implementation of this proposal. The issue instead may be taken up with respective State Governments to recoup the losses of the manufacturers" and resolve the matter.

#### **New pricing policy for urea sector**

196. SHRI MANSUKH L. MANDAVIYA:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the action taken by the Ministry on the fact that due to the existing Urea Pricing Policy, NPS-III, some of the fertilizer units are suffering from financial loss since long;

(b) the current status of the new pricing policy for urea sector and by when Central Government would amend new Urea Pricing Policy;

(c) whether Government intends to announce new pricing policy for four fertilizer producers of urea sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) A new pricing policy for existing urea units beyond Stage-III of New Pricing Scheme (NPS) is under consideration of the Government of India and is expected to be finalised shortly.

#### **Pricing system of essential drugs**

197. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is planning to change the pricing system of essential drugs;

(b) if so, the details thereof;

(c) whether it is a fact that Supreme Court has ordered the Centre not to alter the present pricing structure of essential drugs;

- (d) if so, the reasons therefor; and
- (e) the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No final decision has yet been taken by the Government.

- (b) In view of reply to (a) above, does not arise.
- (c) No such final order has been given by the Hon'ble Supreme Court.
- (d) and (e) In view of reply to (c) above, does not arise.

#### **Revival of sick fertilizer industries**

198. SHRI BHUPENDER YADAV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the latest status of revival of sick fertilizer industries in the country;
- (b) whether it is a fact that despite waiving off loans and replacement of old machinery, some fertilizer industries are running in losses and if so, the details thereof;
- (c) whether sick fertilizer units have initiated steps for skill and management development of their personnel and if so, the details thereof; and
- (d) whether Government proposes to merge sick fertilizer units with profit making fertilizer units, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The status of revival of closed/sick/loss making fertilizer PSUs is as under:—

**Fertilizer Corporation of India Limited (FCIL) and Hindustan Fertilizer Corporation Limited (HFCL):** The status of revival of the closed units of FCIL and HFCL is as under:

Based on the recommendation of Empowered Committee of Secretaries ECOS, Cabinet Committee on Economic Affairs in its meeting held on 4.8.2011 approved the proposal for revival of closed units of FCIL and HFCL with the stipulation that Board for Industrial and Financial Restructuring (BIFR) proceedings